

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/06/2017 AT 02.30 PM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/391/ (IB)/2017

NAME OF THE PETITIONER(S) : ASTER PVT LTD

NAME OF THE RESPONDENT(S) : SIVA INDUSTRIES AND HOLDING LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

① J.DEV ESHWAAR
for M/s. ShivaKumar&Suresh

ORDER

② Deepa Mariappan Deepall
Counsel representing both the parties ~~present. for petitioner~~ ^{for petitioner} for petitioner is directed
to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code,
2016, within seven days. Counsel for respondent is directed to bring the draft of
the principal amount. However, as to the interest, the counsel for petitioner is to
have fresh instructions from her client. Matter is posted for hearing. Put up on
30.06.2017 at 02.30 P.M.

S. Vijayaraghavan

(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

W.M
(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))